



Central Administrative Tribunal Principal Bench, New Delhi

O.A. No. 1276/2017
M.A. No. 619/2020
M.A. No. 1399/2020
M.A. No. 2800/2020

Tuesday, this the 15th day of June, 2021

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd. Jamshed, Member (A)**

1. Nagendra Upadhyay, S/o Late Sh. Mukti Nath Upadhyay, Presently working as TGT (Sanskrit), Age 44 years, Group B, In Govt. Boys Senior Secondary School, Khazoori Khas, Delhi, R/o H. No. B-39/2, Street No. 06, Johripur Extension, Delhi – 110094. ... Applicant
(Applicant in person)

Versus

1. Union of India,
Through Secretary,
Union of India,
Ministry of Personnel, Public Grievances,
And Pensions, Department of Personnel and Training,
North Block, New Delhi – 110001.

2. Govt. of NCT of Delhi,
Through Chief Secretary,
New Secretariat, IP Estate,
New Delhi – 110002.

3. The Principal Secretary,
Services, Govt. of NCT of Delhi,
Delhi Secretariat, IP Estate, New Delhi.

4. Director,
Director of Education,
Govt. of NCT of Delhi,
Old Sectt., Delhi – 110054. ... Respondents
(Ms. Pratima K. Gupta and Ms. Esha Mazumdar, Advocate)



ORDER (ORAL)

Mr. Justice L. Narasimha Reddy:

This O.A. is filed by the applicant challenging the orders dated 25.09.2012 and 02.08.2016, through which his juniors were promoted by extending the benefit of reservation in promotion. He has also prayed for a direction to the respondents to consider his case for promotion to the post of Post Graduate Teacher (PGT) (Sanskrit).

2. The respondents filed a detailed counter affidavit.
3. The matter has undergone several adjournments. Today, it is brought to our notice that the applicant was promoted to the post of PGT (Sanskrit), through an order dated 27.05.2021 with effect from the year 2018. With this, the grievance of the applicant stands redressed to a substantial extent.
4. We, therefore dispose of the O.A. However, in case the applicant has any other grievance, it shall be open for him to make a representation. All the M.As. shall stand disposed of. There shall be no order as to costs.

(Mohd. Jamshed) (Justice L. Narasimha Reddy)
Member (A) Chairman

June 15, 2021
/lg/sunil/ankit/sd/dsn/